

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.103 of 2025 (SZ)

IN THE MATTER OF:

Tribunal on its own motion Suo Motu
based on the news item published in The Hindu
dated 19.05.2025, titled "2 Killed in blast at illegal
cracker unit in Thanjavur"

vs

Central Pollution Control Board,
Through its Member Secretary,
New Delhi and Ors.

...Respondent(s)

REPORT FILED BY THE 5TH RESPONDENT
DIRECTORATE OF INDUSTRIAL SAFETY AND HEALTH (DISH)



Through
Dr. D. Shanmuganathan
Standing Counsel for Government of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE: 02.09.2025

REPORT SUBMITTED BY DIRECTOR, INDUSTRIAL SAFETY AND HEALTH, GOVERNMENT OF TAMIL NADU, CHENNAI -32

REFERENCE:

Hon'ble National Green Tribunal order dated 01.08.2025 in the Original Application No.103 of 2025 (SZ)

REPORT ON THE ACCIDENT THAT OCCURRED AT NEYVELI THENPATHI, THANJAVUR ON 18.05.2025

Fireworks manufacturing was carried out illegally by Tmt.Samarath Begum, W/o. Thiru. Abdul Raseethu and Thiru. Muhammed Riyaz, S/o. Thiru. Abdul Raseethu in a defunct cellphone tower security room located in a residential area at survey no. 113/883, Manthai Manaivellalar street, Neyveli Thenpathi, Thiruvonam, Thanjavur district, which is owned by Thiru.Annadurai, S/o.Ramaswamy.

On 18.05.2025 fireworks used for temple processions were being manufactured illegally by Thiru. Muhammed Riyaz (Age 18), S/o. Thiru. Abdul Raseethu and Thiru. Sundararaj (Age 65), S/o. Thiru. Kumaran in the above place. During the illegal manufacturing process, an explosion occurred. Thiru. Muhammed Riyaz and Thiru. Sundararaj died at the accident spot. The Fire and Rescue Service personnel from the Karambakudi Fire Station arrived at the accident spot and extinguished the fire.

As per Rule 7 of the Explosive Rules, 2008, no person shall manufacture, import, export, transport, possess for sale or use an explosive except as authorized or licensed under the above said rules. License under The Explosives Act, 1884 and The Explosives Rules, 2008 is issued by Petroleum and Explosives Safety Organization, Government of India or the Revenue Department, Government of Tamil Nadu, based on the quantity of chemicals used. Whereas the license under The Factories Act, 1948 is issued to the premises wherein ten or more workers are employed with power or twenty or more workers employed without power.

It is submitted that the above mentioned fireworks manufacturing activity was carried on illegally in the said premises without obtaining license under The Explosive Act, 1884 and The Explosive Rules, 2008. The premises wherein two persons were employed, could not be covered under the provisions of The Factories Act, 1948. Based on the complaint received from the Village Administrative Officer, a case has been registered in the Vatathikottai police station, Thanjavur (FIR No. 107 dated 18/05/2025) and further action is being proceeded. District Collector, Thanjavur had formed talukwise inspection teams to inspect, identify and take action against the illegal firework manufacturing activities in the district vide proceeding no. ந.க. 14000/2024/ இ4, dated 19.05.2025.

The aforesaid illegal firework manufacturing activity and the accident occurred on 18/05/2025, does not come under the purview of The Directorate of Industrial Safety and Health.

K. Srinivasan
29/8/25

for Director,
Industrial Safety and Health,
Chennai

DATE: 29.08.2025